IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304
IB-139(ND)/2024

IN THE MATTER OF:
PREM PRAKASH .... Petitioner/Applicant
Vs.
SPG INFRA PROJECTS PRIVATE LIMITED .... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the Applicant :
For the Respondent :

ORDER

Ld. Counsel appearing for the Corporate Debtor seeks time to file reply affidavit. Three days time granted.

List the matter for arguments **on 30.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay